

High Court of Jammu and Kashmir

(Office of the Registrar General at Srinagar)

ORDER

No:- 264

Dated:- 06/06/2019

Whereas the First National Judicial Pay Commission in its report at Para 8.48, while dealing with the aspect of Judicial Officers having acquired higher qualification of post-graduation in Law, made the following recommendations:

"8.48 If selected candidates are having a higher qualification like Post Graduation in Law, we recommend that three advance increments be given as it is allowed by the Delhi Administration. It is an acknowledged fact that post-graduation in Law is a difficult course and it is better to reward appropriately such candidates.

Whereas in this regard, the State Government has now issued SRO 58 dated 18.01.2019 thereby incorporating Rule 13A to the Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2007 which reads as under:-

"Rule 13A: Three Advance Increments:-Judicial Officers having / acquiring higher qualification of post graduation in Law shall be entitled to three advance increments strictly in accordance with the recommendations No. 8.48 of the First National Judicial Pay Commission."

Whereas the aforesaid SRO has paved way for extension of recommendation of the First National Judicial Pay Commission regarding grant of advance increments to Judicial Officers of the state possessing post graduate degree in Law.

Whereas, with a view to lay down the modalities / mode and manner of granting the aforesaid benefit, the matter was, after

soliciting orders from Hon'ble the Chief Justice, placed before the Hon'ble Administrative Committee for consideration.

Now therefore, on the strength of the resolution adopted by the Hon'ble Administrative Committee in its deliberations held on 27.05.2019, it is hereby ordered that the Advance Increments on acquiring higher qualification of post-graduation in Law shall be granted to the Judicial Officers at each stage of the promotion or placement in higher pay scale.

By Order.

(Sanjay Dhar)

Registrar General

No:- 5828-66/45

Dated:- 06/06/2019

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar
5. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar.
6. Principal District & Sessions Judge, _____
..... for information.
7. CPC e-courts High Court of J&K for uploading on the High Court website.

Registrar General